

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.24/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 26.11.2015 and actually held on 30.11.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri J.D. Giri, Vice President	AEPC
2.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri Barinder Singh, Asstt. Director	MSME
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Ratan Lal Meena, FTDO	DGFT

The agenda for meeting No.24/AM-16 dated 26.11.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 24/84-ALC3/2015 MEETING DATE : 26.11.2015

Case No.:17/15/84-ALC3/2015	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
HQ File :01/84/050/00132/AM16/	RLA File :07/24/040/00372/AM14/	Lic.No/Date:0710101539 23.01.2014	
1 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 2% wastage on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:20/29/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
HQ File :01/84/050/00235/AM15/	RLA File :03/95/040/00500/AM15/	Lic.No/Date:0310789096 12.09.2014	
2 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 17% wastage on net content in the export product as per SION J-370. RA concern may take necessary action subject to compliance of other usual conditions.			

1




	Case No.:21/29/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
	HQ File :01/84/050/00236/AM15/	RLA File :03/95/040/00501/AM15/	Lic.No/Date:0310789474 19.09.2014	
3	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 17% wastage on net content in the export product as per SION J-370. RA concern may take necessary action subject to compliance of other usual conditions.			
	Case No.:1/33/84-ALC3/2014	Party Name: SWETA CHAUDHRY	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
	HQ File :01/84/050/00264/AM15/	RLA File :02/24/040/00116/AM15/	Lic.No/Date:0210205049 09.10.2014	
4	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing net to net for component and remaining fabrics as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			
	Case No.:4/34/84-ALC3/2014	Party Name: SUNNY INTERNATIONAL LTD.	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Reject
	HQ File :01/84/050/00275/AM15/	RLA File :33/24/040/00013/AM15/	Lic.No/Date:3310030123 30.10.2014	
5	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued on 08.04.2015 and reminder also been issued on 08.05.2015 to the firm. The reply of the firm is not received. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.			
6	Case No.:17/46/84-ALC3/2014	Party Name: SWETA CHAUDHRY	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved




HQ File :01/84/050/00433/AM15/	RLA File :02/24/040/00215/AM15/	Lic.No/Date:0210205552 12.02.2015
-----------------------------------	------------------------------------	--------------------------------------

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing net to net for component and remaining fabrics as applied for.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:29/24/84-ALC3/2015	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:24/84- ALC3/2015 26.11.2015	Status: Approved
------------------------------------	--	--	-----------------------------------

HQ File :01/84/050/00281/AM16/	RLA File :02/24/040/00221/AM15/	Lic.No/Date:0210205596 23.02.2015
-----------------------------------	------------------------------------	--------------------------------------

7 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 7.5% wastage on net content in the export product as per relevant SION.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:10/9/84-ALC3/2015	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:24/84- ALC3/2015 26.11.2015	Status: Approved
-----------------------------------	--	--	-----------------------------------

HQ File :01/84/050/00055/AM16/	RLA File :56/24/040/00002/AM16 /	Lic.No/Date:5610004586 13.04.2015
-----------------------------------	--	--------------------------------------

8 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of Deptt. of C& PC vide their OM No. 46011/39/2009-PC-II dated 02.11.2015 in this case as detailed below:

S.No.	Export Product	Export Quantity in KG	Import item	Quantity allowed in KG
1.	Flexible Intermediate Bulk Containers: a) PP Granules-490.000 MT b) UV	1 K.G	PP Granules	1.1 kg/kg content in the export product
			UV Stabilizer	1.0 kg/kg content in the export product
			LLDPE	1.05 kg/kg content in the





Stabilizer- 10.000 MT c) LLDPE Granules - 100.000 MT d) Woven Fabric PP- 50.000 MT e) Packing material (PP Granules)- 6.500 MT	Granules	export product
	Woven Fabric PP	1.05 kg/kg content in the export product
	Packing material (PP Granules)	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/9/84-ALC3/2015	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
HQ File :01/84/050/00057/AM16/	RLA File :56/24/040/00001/AM16/	Lic.No/Date:5610004588 15.04.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of Deptt. of C& PC vide their OM No. 46011/39/2009-PC-II dated 02.11.2015 in this case as detailed below:

S.No.	Export Product	Export Quantity in KG	Import item	Quantity allowed in KG
1.	Flexible Intermediate Bulk Containers: a) PP Granules- 588.000 MT, b) UV Stabilizer- 12.000 MT, c) LLDPE Granules- 200.000 MT, d) PP Fiber- 400 MT, e) Packing material (PP Granules)- 12.00 MT	1 K.G	PP Granules	1.10 kg/kg content in the export product
			UV Stabilizer.	1.0 kg/kg content in the export product
			LLDPE Granules	1.05 kg/kg content in the export product
			PP Fiber	1.10 kg/kg content in the export product
			Packing material (PP Granules)	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/9/84-ALC3/2015	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
HQ File :01/84/050/00056/AM16/	RLA File :56/24/040/00003/AM16	Lic.No/Date:5610004595 23.04.2015	

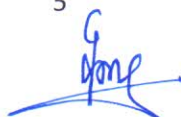
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of Deptt. of C& PC vide their OM No. 46011/39/2009-PC-II dated 02.11.2015 in this case as detailed below:

S.No	Export Product	Export Quantity in KG	Import item	Quantity allowed in KG
1.	Flexible Intermediate Bulk Containers: a) PP Granules- 196.000 MT b) UV Stabilizer- 4.000 MT c) LLDPE Granules- 300.000 MT d) Packing material (PP Granules)- 3.000 MT	1 K.G	HDPE Granules UV Stabilizer LLDPE Granules Packing material (PP Granules)	1.1 kg/kg content in the export product 1.0 kg/kg content in the export product 1.05 kg/kg content in the export product As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:22/9/84-ALC3/2015	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
HQ File :01/84/050/00067/AM16/	RLA File :05/24/040/00021/AM16/	Lic.No/Date:0510393964 24.04.2015	
11	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 100% Viscose Woven printed fabric (GSM 123+-10%)@ 2.95 SQM Per piece of the export product. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:23/9/84-ALC3/2015	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
12 HQ File :01/84/050/00068/AM16/	RLA File :05/24/040/00019/AM16/	Lic.No/Date:0510393962 24.04.2015	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in		




consultation with representatives of technical authorities present in the meeting decided to ratify the norms on the basis of measurement given by the firm in respect of Advance Authorisation issued in this case by allowing 100% Viscose Woven printed fabric (GSM 123+-10%) @ 4.50 Sq. Mtr for per piece of the export product as per SION J-288.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:24/9/84-ALC3/2015	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
HQ File :01/84/050/00069/AM16/	RLA File :05/24/040/00020/AM16/	Lic.No/Date:0510393963 24.04.2015	
13 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 100% Viscose Woven printed fabric (GSM 123+-10%)@ 2.95 SQM per piece of the export product. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:7/9/84-ALC3/2015	Party Name: PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status :Reject
HQ File :01/84/050/00052/AM16/	RLA File :05/24/040/00001/AM16/	Lic.No/Date:0510394020 28.04.2015	
14 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued on 15.09.2015 and reminder has also been issued on 26.11.2015 to the firm. The reply of the firm is not received. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:13/9/84-ALC3/2015	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
HQ File :01/84/050/00058/AM16/	RLA File :11/24/040/00001/AM16/	Lic.No/Date:1110028137 29.04.2015	
15 Decision: Committee considered the case as per agenda alongwith other relevant papers and			

went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of Deptt. of C& PC vide their OM No. 46011/39/2009-PC-II dated 02.11.2015 in this case as detailed below:

S.No	Export Product	Export Quantity in KG	Import item	Quantity allowed in KG
1.	Flexible Intermediate Bulk Containers with Felt on Two Sides for Air Permeability : a) PP Granules- 294.000 MT b) UV Stabilizer- 6.000 MT c) LLDPE Granules- 100.000 MT d) PP Fiber- 200 MT e) Packing material (PP Granules)- 6.000 MT	1 K.G	PP Granules	1.1 kg/kg content in the export product
			UV Stabilizer	1.0 kg/kg content in the export product
			LLDPE Granules	1.05 kg/kg content in the export product
			PP Fiber	1.10 kg/kg content in the export product
			Packing material (PP Granules)	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

16	Case No.:31/9/84-ALC3/2015	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:24/84- ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00076/AM16/	RLA File :50/24/040/00003/AM16/	Lic.No/Date:5010002203 11.05.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C &PC. The case stands for re-listing on 31.12.2015.				

17	Case No.:25/9/84-ALC3/2015	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:24/84- ALC3/2015 26.11.2015	Status: Approved
	HQ File :01/84/050/00070/AM16/	RLA File :05/24/040/00066/AM16/	Lic.No/Date:0510394212 13.05.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export.				

Gone

16

RA concern may take necessary action subject to compliance of other usual conditions.

18	Case No.: 2/15/84-ALC3/2015	Party Name: UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00117/AM16/	RLA File :02/24/040/00218/AM15/	Lic.No/Date:0210205794 14.05.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of IPP. The DIPP has issued a deficiency letter in this case. Therefore the case stands for re-listing on 31.12.2015.				

19	Case No.: 10/15/84-ALC3/2015	Party Name: SWETA CHAUDHRY	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
	HQ File :01/84/050/00125/AM16/	RLA File :02/24/040/00012/AM16/	Lic.No/Date:0210205811 19.05.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case by allowing net to net for component and remaining fabrics as applied for. RA concern may take necessary action subject to compliance of other usual conditions.				

20	Case No.: 1/9/84-ALC3/2015	Party Name: ARVIND LIMITED	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved										
	HQ File :01/84/050/00046/AM16/	RLA File :08/24/040/00053/AM16/	Lic.No/Date:0810135346 22.05.2015											
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-														
<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Nomex Coverall (Boiler Suit) made of 100% manmade staple fibre containing blend of 93% Meta Aramide, 5% Kevlar (Para Aramide), 2% Antistatic (Carbon Fibre) -</td><td>25000. Nos.</td><td>100% Man Made Staple fibre containing blend of 93% Meta Aramide, 5% Kevlar (Para Aramide), 2% Antistatic (Carbon Fibre) - Type 462 1.5</td><td>20225. KG</td></tr> </tbody> </table>					S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Nomex Coverall (Boiler Suit) made of 100% manmade staple fibre containing blend of 93% Meta Aramide, 5% Kevlar (Para Aramide), 2% Antistatic (Carbon Fibre) -	25000. Nos.	100% Man Made Staple fibre containing blend of 93% Meta Aramide, 5% Kevlar (Para Aramide), 2% Antistatic (Carbon Fibre) - Type 462 1.5	20225. KG
S.No.	Export Product	Export Quantity	Import item	Quantity allowed										
1.	Nomex Coverall (Boiler Suit) made of 100% manmade staple fibre containing blend of 93% Meta Aramide, 5% Kevlar (Para Aramide), 2% Antistatic (Carbon Fibre) -	25000. Nos.	100% Man Made Staple fibre containing blend of 93% Meta Aramide, 5% Kevlar (Para Aramide), 2% Antistatic (Carbon Fibre) - Type 462 1.5	20225. KG										

G. Jang

HA

Type 462 1.5 Den 2.00 in Natural Merge 114S6D-Nomex (R) brand staple, GSM-150 +/- 10%		Den 2.00 in Natural Merge 114S6D- Nomex (R) brand staple, GSM-150+/-10%, width-60" (THIS ADV AUTHORISATION IS ISSUED AS PER PARA 4.07 OF HBP AM2015-20 WITH CONDITION FOR FIXATION OF NORMS BY N.C.NEW DELHI.)	
---	--	--	--

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 11/15/84-ALC3/2015	Party Name: ULTRA DENIM PVT. LTD.	Meet No/Date: 24/84-ALC3/2015 26.11.2015	Status: Reject
HQ File :01/84/050/00126/AM16/	RLA File :08/24/040/00064/AM16/	Lic.No/Date:0810135357 26.05.2015	
21 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC (MSME) on 17.08.2015. The reply of the firm is not received. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.: 4/15/84-ALC3/2015	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date: 24/84-ALC3/2015 26.11.2015	Status: Reject
HQ File :01/84/050/00119/AM16/	RLA File :34/24/040/00050/AM16/	Lic.No/Date:3410041251 27.05.2015	
22 Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) on 15.09.2015. The reply of the firm is not received. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.			

23 Case No.: 1/15/84-ALC3/2015	Party Name: FLEXITUFF	Meet No/Date: 24/84-ALC3/2015	Status: Approved
---------------------------------------	------------------------------	--------------------------------------	-----------------------------------

		INTERNATIONAL LTD.,	26.11.2015	
HQ File :01/84/050/00116/AM16/	RLA File :56/24/040/00010/AM16/		Lic.No/Date:5610004615 01.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of Deptt. of C& PC vide their OM No. 46011/39/2009-PC-II dated 02.11.2015 in this case as detailed below:				
S. No	Export Product	Export Quantity in KG	Import item	Quantity allowed in KG
1.	Flexible Intermediate Bulk Containers: a) PP Granules- 1000 MT b) HDPE Granules- 500 MT c) LLDPE Granules - 5000.000 MT d) PP Yarn (PP MF Yarn)- 75 MT e) Packing material (PP Granules)- 20.750 MT	1 K.G	PP Granules HDPE Granules LLDPE Granules PP Yarn (PP MF Yarn) Packing material (PP Granules)	1.1 kg/kg content in the export product 1.1 kg/kg content in the export product 1.05 kg/kg content in the export product 1.05 kg/kg content in the export product As per packing policy
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

24

Case No.:6/15/84-ALC3/2015	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved	
HQ File :01/84/050/00121/AM16/	RLA File :56/24/040/00009/AM16/	Lic.No/Date:5610004614 01.06.2015		
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of Deptt. of C& PC vide their OM No. 46011/39/2009-PC-II dated 02.11.2015 in this case as detailed below:				
S.No	Export Product	Expt Qty	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers:	1 KG	PP Granules	1.1 kg/kg content in the export product



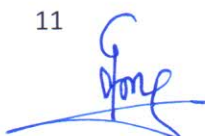

a) PP Granules- 1000 MT b) HDPE Granules- 500 MT c) LLDPE Granules - 5000.000 MT d) PP Yarn (PP MF Yarn)- 75 MT e) Packing material (PP Granules)- 20.750 MT	HDPE Granules	1.1 kg/kg content in the export product
	LLDPE Granules	1.05 kg/kg content in the export product
	PP Yarn (PP MF Yarn)	1.05 kg/kg content in the export product
	Packing material (PP Granules)	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

25	Case No.:23/14/84-ALC3/2015	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00111/AM16/	RLA File :05/24/040/00086/AM16/	Lic.No/Date:0510394431 03.06.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the justification of higher wastage and defer the case for re-listing on 31.12.2015.				

26	Case No.:19/14/84-ALC3/2015	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
	HQ File :01/84/050/00107/AM16/	RLA File :05/24/040/00093/AM16/	Lic.No/Date:0510394447 04.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.				

27	Case No.:9/15/84-ALC3/2015	Party Name: SWETA CHAUDHRY	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
	HQ File :01/84/050/00124/AM16	RLA File :02/24/040/00031/AM16	Lic.No/Date:0210205880 11.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in				




consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case by allowing by allowing net to net for component and remaining fabrics as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:3/24/84-ALC3/2015	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
HQ File :01/84/050/00255/AM16/	RLA File :07/21/040/00227/AM16/	Lic.No/Date:0710108385 17.06.2015	
<p>28 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.</p> <p>The GSM should be match in both import & export.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>			

Case No.:21/14/84-ALC3/2015	Party Name: YARNZ EXPORTS PVT LTD	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Reject
HQ File :01/84/050/00109/AM16/	RLA File :05/24/040/00107/AM16/	Lic.No/Date:0510394628 18.06.2015	
<p>29 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued on 18.08.2015 and reminder has also been issued on 20.11.2015 to the firm. The reply of the firm is not received. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>			


Case No.:5/15/84-ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
HQ File :01/84/050/00120/AM16/	RLA File :02/24/040/00020/AM16/	Lic.No/Date:0210205915 24.06.2015	Defer Date:31.12.2015
<p>30 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of the firm has been sent on 18.11.2015 to DC (MSME) for their comments.</p> <p>The case stands for re-listing on 31.12.2015.</p>			

31	Case No.:14/22/84-ALC3/2015	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00210/AM16/	RLA File :32/24/040/00016/AM16/	Lic.No/Date:3210077612 10.07.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.				

32	Case No.:8/17/84-ALC3/2015	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00149/AM16/	RLA File :03/95/040/00232/AM16/	Lic.No/Date:0310797436 20.07.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 31.12.2015 to explain their case with sample. The case stands deferred for re-listing on 31.12.2015.				

33	Case No.:10/17/84-ALC3/2015	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00151/AM16/	RLA File :03/95/040/00233/AM16/	Lic.No/Date:0310797434 20.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 31.12.2015 to explain their case with sample. The case stands deferred for re-listing on 31.12.2015.				

34	Case No.:2/22/84-ALC3/2015	Party Name: BRIJ DESIGNS	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
	HQ File :01/84/050/00198/AM16/	RLA File :05/23/040/00162/AM16/	Lic.No/Date:0510395066 23.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to				




ratify the Advance Authorisation issued in this case as applied for.
The GSM should be match in both import & export.
RA concern may take necessary action subject to compliance of other usual conditions.

35	Case No.:15/22/84-ALC3/2015	Party Name: SWETA CHAUDHRY	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
	HQ File :01/84/050/00211/AM16	RLA File :02/24/040/00073/AM16	Lic.No/Date:0210206029 31.07.2015	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case by allowing net to net for component and remaining fabrics as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			
36	Case No.:26/24/84-ALC3/2015	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
	HQ File :01/84/050/00278/AM16/	RLA File :07/24/040/00164/AM16/	Lic.No/Date:0710108568 31.07.2015	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			
37	Case No.:19/22/84-ALC3/2015	Party Name: MOHAK CARPETS PVT.LTD.	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00215/AM16/	RLA File :05/24/040/00211/AM16/	Lic.No/Date:0510395166 04.08.2015	Defer Date: 31.12.2015
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida and Deptt. of C&PC NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.			
38	Case No.:20/22/84-ALC3/2015	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred

HQ File :01/84/050/00216/AM16/	RLA File :05/24/040/00204/AM16/	Lic.No/Date:0510395227 06.08.2015	Defer Date:31.12.2015
-----------------------------------	------------------------------------	--------------------------------------	--------------------------

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC. NC decided to remind for their comments. The case stands deferred for re-listing on 31.12.2015.

Case No.:27/24/84- ALC3/2015	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2015 26.11.2015	Status: Approved
---	--	--	-----------------------------

HQ File :01/84/050/00279/AM16/	RLA File :07/24/040/00173/AM16/	Lic.No/Date:0710108597 11.08.2015	
-----------------------------------	------------------------------------	--------------------------------------	--

- 39 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.
The GSM should be match in both import & export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:3/22/84- ALC3/2015	Party Name: ABOUT U FASHIONS PVT LTD	Meet No/Date:24/84- ALC3/2015 26.11.2015	Status: Deferred
--	---	--	-----------------------------

- 40 HQ File
:01/84/050/00199/AM16/ RLA File
:03/94/040/00216/AM16/ Lic.No/Date:0310798141
13.08.2015 Defer
Date:31.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued on 20.11.2015. The reply of the firm is not received. NC decided to wait for their reply.
The case stands deferred for re-listing on 31.12.2015.

Case No.:11/22/84- ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2015 26.11.2015	Status: Deffered and Re-indexed
---	--	--	--

- 41 HQ File
:01/84/050/00207/AM16/ RLA File
:02/24/040/00078/AM16/ Lic.No/Date:0210206070
13.08.2015 Defer
Date:26.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME), TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.

42 Case No.:28/24/84- ALC3/2015	Party Name: HIJAZ KURODA GLOVES	Meet No/Date:24/84- ALC3/2015	Status: Approved
--	------------------------------------	----------------------------------	-----------------------------



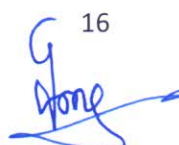

	COMPANY PVT LTD	26.11.2015	
HQ File :01/84/050/00280/AM16/	RLA File :04/24/040/00122/AM16/	Lic.No/Date:041016091 0 13.08.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation in this case as detailed below:

S.N o.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Synthetic gloves Synthetic Gloves	88500.000 Pair	1.	Lining Material of Knitted fabric (Polyester 100%) width 1.65 Mtr. Blue penguin	413.500 Meter
			2.	Lining Material of Knitted fabric (Polyester 100%) width 1.65 Mtr. Red penguin	365.500 Meter
			3.	Lining Material of Knitted fabric (Polyester 100%) width 1.65 Mtr. Yellow penguin	244.500 Meter
			4.	Lining Material of Knitted fabric (Polyester 100%) width 1.65 Mtr. Blue Cloud	168.600 Meter
			5.	Lining Material of Knitted fabric (Polyester 100%) width 1.65 Mtr. Red Cloud	128.900 Meter
			6.	Lining Material of Knitted fabric (Polyester 100%) width 1.65 Mtr. Black	744.800 Meter
			7.	Poly Urethane Coating Tricot Fabric of width 1.37 Mtr. Black	6314.600 Meter

The R.A. shall be advised to take necessary action subject to compliance of other

43	Case No.:4/22/84- ALC3/2015	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date:24/84- ALC3/2015 26.11.2015	Status: Approved
----	--------------------------------	---------------------------------------	--	---------------------

16




HQ File :01/84/050/00200/AM16/	RLA File :03/94/040/00346/AM16/	Lic.No/Date:0310798355 21.08.2015	
-----------------------------------	------------------------------------	--------------------------------------	--

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

44	Case No.:13/22/84-ALC3/2015	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00209/AM16/	RLA File :05/24/040/00246/AM16/	Lic.No/Date:0510395400 21.08.2015	Defer Date:31.12.2015
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.			

45	Case No.:21/24/84-ALC3/2015	Party Name: AASEERVAA FABRICS,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00273/AM16/	RLA File :32/24/040/00018/AM16/	Lic.No/Date:3210077686 25.08.2015	Defer Date:31.12.2015
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the segregation of Cushion with inputs and processing flow chart. The deferred for re-listing on 31.12.2015.			

46	Case No.:9/22/84-ALC3/2015	Party Name: SWETA CHAUDHRY	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00205/AM16/	RLA File :02/24/040/00100/AM16/	Lic.No/Date:0210206098 28.08.2015	31.12.2015
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC (MSME) on 04.11.2015. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.12.2015.			

47	Case No.:25/24/84-	Party Name: SHAHI	Meet No/Date:24/84-	Status:
----	---------------------------	-------------------	---------------------	----------------

ALC3/2015	EXPORTS PVT. LTD.	ALC3/2015 26.11.2015	Approved
HQ File :01/84/050/00277/AM16/	RLA File :07/24/040/00195/AM16/	Lic.No/Date:0710108663 01.09.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:17/22/84- ALC3/2015	Party Name: SWETA CHAUDHRY	Meet No/Date:24/84- ALC3/2015 26.11.2015	Status: Deferred
48 HQ File :01/84/050/00213/AM16/	RLA File :02/24/040/00117/AM16/	Lic.No/Date:0210206120 08.09.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC (MSME) on 04.11.2015. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.12.2015.			

Case No.:1/20/84- ALC3/2015	Party Name: POLY LOGIC INTERNATIONAL PVT. LTD,	Meet No/Date:24/84- ALC3/2015 26.11.2015	Status: Deferred
49 HQ File :01/84/050/00189/AM16/	RLA File :56/24/040/00022/AM16/	Lic.No/Date:5610004680 14.09.2015	Defer Date:31.12.2015
Decision: The Committee considered the case as per agenda and observed that the hard copy of the as the application has not yet received from RA. Therefore it was decided to defer the case for re-listing on 31.12.2015.			

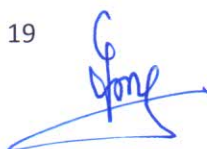
Case No.:10/22/84- ALC3/2015	Party Name PRIMO FASHIONS,	Meet No/Date:24/84- ALC3/2015 26.11.2015	Status: Deferred
50 HQ File :01/84/050/00206/AM16/	RLA File :32/24/040/00023/AM16/	Lic.No/Date:3210077708 15.09.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME),TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.			

51	Case No.:3/20/84-ALC3/2015	Party Name: IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00191/AM16/	RLA File :04/24/040/00138/AM16/	Lic.No/Date:0410161026 16.09.2015	Defer Date:31.12.2015
Decision: The Committee considered the case as per agenda and observed that the hard copy of the as the application has not yet received from RA. Therefore it was decided to defer the case for re-listing on 31.12.2015.				

52	Case No.:24/24/84-ALC3/2015	Party Name: ANISH (INDIA) EXPORTS	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00276/AM16/	RLA File :05/23/040/00268/AM16/	Lic.No/Date:0510395741 24.09.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the CAD/CAM and measurement chart, sketch with marking and defer the case for re-listing on 31.12.2015.				

53	Case No.:22/24/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00274/AM16/	RLA File :35/24/040/00030/AM16/	Lic.No/Date:3510044802 30.09.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME), TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.				

54	Case No.:23/24/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00275/AM16/	RLA File :35/24/040/00035/AM16/	Lic.No/Date:3510044800 30.09.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME),TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.				

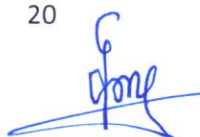



55	Case No.:5/24/84-ALC3/2015	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00257/AM16/	RLA File :05/24/040/00294/AM16/	Lic.No/Date:0510395802 05.10.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME), TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.				

56	Case No.:14/24/84-ALC3/2015	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
	HQ File :01/84/050/00266/AM16	RLA File :05/24/040/00316/AM16/	Lic.No/Date:0510395813 06.10.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.				

57	Case No.:4/24/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00256/AM16/	RLA File :35/24/040/00038/AM16/	Lic.No/Date:3510044805 07.10.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.				

58	Case No.:10/24/84-ALC3/2015	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
	HQ File :01/84/050/00262/AM16/	RLA File :05/24/040/00314/AM16/	Lic.No/Date:0510395834 07.10.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to				




ratify the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions

59	Case No.:12/24/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00264/AM16/	RLA File :35/24/040/00039/AM16/	Lic.No/Date:3510044806 07.10.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME), TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.				

60	Case No.:2/24/84-ALC3/2015	Party Name: THREADS (INDIA) LIMITED	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00254/AM16/	RLA File :06/24/040/00030/AM16/	Lic.No/Date:0610038234 08.10.2015	Defer Date:31.12.2015
Decision: The Committee considered the case as per agenda and observed that the hard copy of the as the application has not yet received from RA. Therefore it was decided to defer the case for re-listing on 31.12.2015.				

61	Case No.:13/24/84-ALC3/2015	Party Name: FOREMOST INTERNATIONAL PVT. LTD.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00265/AM16/	RLA File :05/23/040/00295/AM16/	Lic.No/Date:0510395864 08.10.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME), TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.				

62	Case No.:15/24/84-ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00267/AM16/	RLA File :02/24/040/00133/AM16/	Lic.No/Date:0210206219 09.10.2015	Defer Date:31.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME), TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.

63	Case No.:18/24/84-ALC3/2015	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00270/AM16/	RLA File :05/24/040/00313/AM16/	Lic.No/Date:0510395869 09.10.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME), TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.				

64	Case No.:8/24/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00260/AM16/	RLA File :35/24/040/00040/AM16/	Lic.No/Date:3510044807 12.10.2015	Defer Date:31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME), TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.				

65	Case No.:11/24/84-ALC3/2015	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Approved
	HQ File :01/84/050/00263/AM16/	RLA File :05/24/040/00332/AM16/	Lic.No/Date:0510395887 13.10.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.				

66	Case No.:19/24/84-ALC3/2015	Party Name: BRIJ DESIGNS	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510395895	Defer

:01/84/050/00271/AM16/	:05/23/040/00291/AM16/	13.10.2015	Date:31.12.2015
------------------------	------------------------	------------	-----------------

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME), TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.

67	Case No.:9/24/84-ALC3/2015	Party Name: CONCEPT CLOTHING	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00261/AM16/	RLA File :05/23/040/00306/AM16/	Lic.No/Date:0510395959 16.10.2015	Defer Date:31.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME), TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.

68	Case No.:17/24/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00269/AM16/	RLA File :35/24/040/00041/AM16/	Lic.No/Date:3510044808 16.10.2015	Defer Date:31.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME), TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.

69	Case No.:7/24/84-ALC3/2015	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00259/AM16/	RLA File :05/23/040/00300/AM16/	Lic.No/Date:0510395966 19.10.2015	Defer Date:31.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to C&PC and DIPP. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.

70	Case No.:16/24/84-ALC3/2015	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510396068	Defer

:01/84/050/00268/AM16/	:05/24/040/00303/AM16/	29.10.2015	Date:31.12.2015
------------------------	------------------------	------------	-----------------

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the CAD, measurement chart and sketch with marking and defer the case for re-listing on 31.12.2015.

71	Case No.:20/24/84-ALC3/2015	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00272/AM16/	RLA File :05/24/040/00339/AM16/	Lic.No/Date:0510396069 29.10.2015	Defer Date: 31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the CAD, measurement chart and sketch with marking and defer the case for re-listing on 31.12.2015.				

72	Case No.:6/24/84-ALC3/2015	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00258/AM16/	RLA File :05/24/040/00353/AM16/	Lic.No/Date:0510396084 30.10.2015	Defer Date: 31.12.2015
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the justification of higher wastage and defer the case for re-listing on 31.12.2015.				

73	Case No.:1/24/84-ALC3/2015	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:24/84-ALC3/2015 26.11.2015	Status: Deferred
	HQ File :01/84/050/00253/AM16/	RLA File :30/24/040/00030/AM16	Lic.No/Date:3010103645 06.11.2015	Defer Date: 31.12.2015
Decision: The Committee considered the case as per agenda and observed that the hard copy of the as the application has not yet received from RA. Therefore it was decided to defer the case for re-listing on 31.12.2015.				




Manual Cases

(74)

Case No. 271	M/s. Pinnacle Clothing Co.
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/050/044/AM-16/DES-V
RA. F.No. 05/24/040/00509/AM15	
Request for fixation of norms in respect of Advance Authorization No. 0510393764 dated 27.03.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 3.20 Sq. Mtr/Per piece of export product. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(75)

Case No. 272	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/050/175/AM-16/DES-V
RA. F.No. 05/24/040/00209/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510395065 dated 23.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for correction in Style Nos. in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the Style Nos. from 389540-389564-389565 to 396705-398716-398717 as applied by the firm. All the other terms and conditions and input outputs as earlier decided by NC in its meeting No. 19/84 dated 10.09.2015 will remain unchanged in this case. RA concern may take necessary action subject to compliance of other usual conditions.	

(76)

Case No. 273	M/s. William Goodacre & Sons India Pvt. Ltd.
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/050/101/AM-11/DES-V
RA. F.No. 01/24/040/00025/AM11	
Re-fixation of norms in respect of Advance Authorization No. 1010039361 dated 07.07.2010	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the RA, Cochin have requested for revised input output norms in respect of above said Adv. Authorisation of M/s. William Goodacre & Sons India Pvt. Ltd. in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case for re-listing on 31.12.2015 as the deficiency letter issued by DIPP on 20.11.2015 and wait for comments. The case stands deferred for re-listing on 31.12.2015.	



(77)

Case No. 274	M/s. Chandramukhi Impex Ltd.
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/050/00297/AM-09/DES-V
RA. F.No. 02/24/040/00151/AM09	
Request for fixation of norms in respect of Advance Authorization No. 0210116850 dated 03.09.2008	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing NOMEXIII A fabrics, type EN 73 (width 58 inches)weight 5.2 OZ/SQ yards, GSM 180 +-10% @ 3.20 Sqm per piece of export product as per SION J-166. RA concern may take necessary action subject to compliance of other usual conditions.	

(78)

Case No. 275	M/s. Gaurav International
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/171/109/AM-16/DES-V
RA. F.No. 05/23/039/00004/AM15	
Re-fixation of norms in respect of Annual Advance Authorization No. 0510392064 dated 19.11.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for add one new style No i.e. 393707 in export Sl. No. 4 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to add one new style No i.e. 393707 in export Sl. No. 4 as applied for by the firm vide their letter dated 04.09.2015. All the other terms and conditions and input outputs as earlier decided by NC in its meeting No. 15/84 dated 30.07.2015 will remain unchanged in this case. RA concern may take necessary action subject to compliance of other usual conditions.	

(79)

Case No. 276	M/s. Gaurav International
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/171/109/AM-16/DES-V
RA. F.No. 05/26/039/00003/AM15	
Correction in style no in respect of Annual Advance Authorisation No. 0510389414 dated 07.07.2014.	



Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for correction in Style Nos. in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the Style Nos. as applied by the firm vide their letter dated 11.09.2015.

All the other terms and conditions and input outputs as earlier decided by NC in its meeting No. 15/84 dated 30.07.2015 will remain unchanged in this case.

RA concern may take necessary action subject to compliance of other usual conditions.

(80)

Case No.277	M/s. Aditya Birla Nuvo Ltd.
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/171/109/AM-16/DES-V
RA. F.No. 02/24/040/00228/AM15	
Re-fixation of norms in respect of Advance Authorization No. 0210205622 dated 09.03.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for enhancement in quantity of inputs in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case for re-listing on 31.12.2015 as the deficiency letter issued by TC Mumbai on 09.10.2015 and reminder dated 23.11.2015 but the reply of the firm is not received so far.	
The case stands deferred for re-listing on 31.12.2015.	

(81)

Case No. 278	M/s. R & R Impex Pvt. Ltd.										
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/050/048/AM-12/DES-V										
RA. F.No. 05/24/040/00047/AM12											
Re-fixation of norms in respect of Advance Authorization No. 0510291466 dated 24.05.2011											
Decision Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee heard to Shri Vikas Chopra (representative of the firm). He explained the case and justified the wastage required by the firm in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the norms in respect of Advance Authorisation issued in this case as details below:											
<table><tr><th>Sl. No.</th><th>Export Item</th><th>Export Qty.</th><th>Import Item</th><th>Qty. allowed</th></tr><tr><td></td><td>Ladies Shirt (Full Sleeves) made from 97% Cotton 3% Spandex Y/D Check Fabric, GSM-</td><td>7459 Nos.</td><td>97% Cotton 3% Spandex Y/D Check Fabric, 100 x 70/40</td><td>22375.240 Sq. Meter</td></tr></table>		Sl. No.	Export Item	Export Qty.	Import Item	Qty. allowed		Ladies Shirt (Full Sleeves) made from 97% Cotton 3% Spandex Y/D Check Fabric, GSM-	7459 Nos.	97% Cotton 3% Spandex Y/D Check Fabric, 100 x 70/40	22375.240 Sq. Meter
Sl. No.	Export Item	Export Qty.	Import Item	Qty. allowed							
	Ladies Shirt (Full Sleeves) made from 97% Cotton 3% Spandex Y/D Check Fabric, GSM-	7459 Nos.	97% Cotton 3% Spandex Y/D Check Fabric, 100 x 70/40	22375.240 Sq. Meter							

108 ± 10%, No.Q13H0400000 / Vega Shirt.	Style	x 40 + 40D, Width 57/58", GSM- 108 ±10%.
The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.		

(82)

Case No. 279	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/050/110/AM-16/DES-V
RA. F.No. 05/24/040/00110/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510394621 dated 18.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested to delete the width in import item list in this case as this is not viable to mention in norm fixation as there is no bar fix at width. The firm has also requested for amendment of GSM from 294+-10% to 245+-10% in import item S.No. 2 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed to the ^{request} firm and decided to re-fix the norms in respect of Advance Authorisation issued in this case as applied for by the firm.	

(83)

Case No. 280	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/050/0096/AM-16/DES-V
RA. F.No. 05/24/040/00079/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510394368 dated 27.05.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested to delete the width in import item list as it is not viable to mention in form fixation as there is no bar fix at width. The firm has also requested for amendment in description of import and export items Sl. No. 1 & 2 as applied by the firm and authorization issued by CLA, New Delhi in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed to the firm and decided to delete the width from import items list and correct the description of import and export item S. No. 1&2 as applied for by the firm in this case..	





(84)

Case No. 281	M/s. Chandramukhi Impex Ltd
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/050/00371/AM-12/DES-V
RA. F.No. 02/24/040/00214/AM12	
Re-fixation of norms in respect of Advance Authorization No. 021017444 dated 22.03.2012.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for inclusion of second input item i.e. "Reflective Sew On Tape" as per amendment sheet issued by RA and also requested to rectify the typing error in description and qty of import export items in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed to the firm and decided to re-fix the norms in respect of Advance Authorisation issued in this case applied for by the firm and as per amendment sheet issued by the RA concerned in this case. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(85)

Case No. 282	M/s. Orient Craft Ltd.			
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/171/102/AM-16/DES-V			
RA. F.No. 05/27/039/00032/AM14				
Re-fixation of norms in respect of Advance Authorization No. 0510379237 dated 12.02.2014				
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for correction in quantity in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend in quantity for Sq. Mtr in respect of Advance Authorisation issued in this case as details below:				
S.No	Export Product	Export Quantity	Import item	Qty allowed
1.	Throw made of 100% Linen Woven Fabric, Size 130X170 Cms,GSM-135+/-10%, Style : Linen Throw	1500 Nos.	100% Linen Woven Fabric, GSM-135+/-10%, Width 63"	3.38 Sqm/pc
2.	Linen Sham quilted made of 100% Linen Woven Fabric, GSM-135+/-10%, Size 30X50 cms Style : Linen Sham Quilted	3600 Nos.	100% Linen Woven Fabric, GSM-135+/-10%, Width 63"	0.52 Sqm/pc

The GSM should match in both import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(86)

Case No.283	M/s. Sumilon Industries Ltd.
NC Meeting No. 24/AM-16 dt	File No.01/84/050/326/AM-15/DES-V





26.11.2015	
RA. F.No. 52/24/040/00052/AM15	
Fixation of norms in respect of Advance Authorization No.5210041368 dated 31.12.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.	

(87)

Case No.284	M/s. Sumilon Industries Ltd.
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/050/327/AM-15/DES-V
RA. F.No. 52/24/040/00051/AM15	
Fixation of norms in respect of Advance Authorization No.5210041367 dated 31.12.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 31.12.2015.	

Out of agenda case

(88)

	M/s. Shivam Global Apparels Pvt. Ltd, New Delhi
NC Meeting No. 24/AM-16 dt 26.11.2015	File No.01/84/162/490/AM-13/DES-V
RA. F.No. 05/21/40/00370/AM03/DES-IV/CLA	
Change of SION from J-290 to J-125 for the purpose of closure and regularization of Advance Authorization No.0510075339 dated 13.12.2002 issued for Ladies blouse made of 100% Silk Printed Fabric.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the applicant firm M/s Shivam Global Apparels has requested to look into the matter and instruct CLA to redeem the authorization issued in this case. In this case AA No. 0510075339 was issued by CLA to the firm on 13.12.2002 for import of 1882 SQMs 100% silk Printed Fabric with an export obligation to export 1147 number of Ladies Blouses under SION J-290. As the Silk is not fallowed against the SION J-290, it was noticed by the CLA that the authorization has wrongly issued in this case. The firm has already imported 1856.45 SQMs 1005 Silk Printed fabric and also exported 1139 Nos silk blouses using 1856 SQMs silk printed fabric and submitted the documents for redemption. As informed by the firm they had various meeting with the officials of CLA and all of them	

sympathetically appreciated that it was bonafide mistake could have been rectified at the time of issuance of license itself but showed their helplessness to do anything at this stage and advised the firm to take up the matter with DGFT Hqr for necessary relief. Accordingly the firm vide their letter dated 28.05.2012 requested PRC. The PRC vide their letter No. 01/60/162/AM13 / EFGC PRC) dated 10.10.2012 directed the firm to submit their request directly to NC as it pertains to NC-5. Accordingly the firm, vide their letter dated 29.11.2012, requested us to consider the case sympathetically and issue necessary instructions to CLA to redeem the above said authorization. Thereafter vide letter dated 18.01.2013 CLA was requested by NC for status report in this case. As per status report of CLA vide their letter dated 21.02.2013 the above facts provided by the firm appears in order.

In view of above the Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed to the firm's request and decided to advise CLA, New Delhi to consider the input output of the authorization issued in this under SION J-125.

